

Title: Statement regarding status of implementation of recommendations contained in the 127<sup>th</sup> Report of Standing Committee on Science and Technology, Environment and Forests.

**12.03 hrs.**

**STATEMENTS BY MINISTERS**

(i) Status of implementation of Recommendations contained in the 127<sup>th</sup> Report of Standing Committee on Science and Technology, Environment and Forests

THE MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE OF THE DEPARTMENT OF OCEAN DEVELOPMENT (SHRI KAPIL SIBAL): Mr. Speaker, Sir, I am making this statement in pursuance of your Direction No. 73A dated the 1<sup>st</sup> September, 2004, to inform the Members of this House about the status of the implementation of the recommendations made by the Department-related Parliamentary Standing Committee on Science and Technology, Environment and Forests in its 127<sup>th</sup> Report. This Report relates to the consideration of the detailed Demands for Grants (2004-05) of the Department of Biotechnology (DBT). The Committee reviewed the progress made by DBT during the reporting period and considered the Demands for Grants (2004-05) in detail. The Department made an oral presentation before the Committee during its meeting on 9<sup>th</sup> August, 2004.

The Committee, while reviewing the working and considering the detailed Demands for Grants of DBT, analysed the Demands for Grants with reference to the aims, objectives and achievements of the Department and presented the 127<sup>th</sup> Report thereon to the House on the 18<sup>th</sup> August, 2004. The Report contains 16 recommendations in all, which were advisory in nature. The recommendations were received in DBT in September, 2004. The Department has furnished a detailed Action Taken Note on these recommendations to the Committee in December, 2004. The current status on the action taken is detailed in the appended Annexure.

Sir, I request you to allow me to place the Annexure on the Table\* of the House.

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\*(Also Placed in Library, See No.LT 2054/05)